

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.102 - C.P.(IB)/175(AHM)2023
With
ITEM No.103 – IA/1019(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Piramal Capital & housing Finance Ltd
V/s
O3 Developers Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 08/12/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Vinisha Shah, Ld. Adv.
For the Respondent :Mr. Bhadrish S. Raju, Ld. Adv.

ORDER

C.P.(IB)/175(AHM)2023 & IA/1019(AHM)2023

IA/1019(AHM)2023

In compliance of the earlier order the applicant has filed additional affidavit along with registered copy of the deed of assignment dated 30.06.2023 which was got registered on 11.09.2023. However, the applicant has again failed to file the Form-D being record of default issued by NeSL. We find this application is incomplete in the absence of record of default which has not been submitted despite due notice and opportunity by this Tribunal.

In view of this, IA/1019(AHM)2023 along with main petition are dismissed.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)